

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 122  
CP No. 05/241-242/JPR/2023  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Nita Bhandari**

...Petitioner

**Versus**

**Rajlaxmi Pipes Pvt. Ltd. & Ors.**

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Mohd. Bilal, proxy counsel

For the Respondent : Akshay Sharma, Adv.

**ORDER**

Heard Mr. Mohd. Bilal, proxy counsel appearing on behalf of Mr. Prateek Kedawat, Adv. for the Petitioner. Mr. Akshay Sharma, Adv. appearing on behalf of Respondent Nos. 2,3,4,5,7,8 & 9. There is no representation on behalf of Respondent No. 6. Rejoinder has been filed by the Petitioner. Copy of the same has been furnished to the learned counsel for the Respondent. List the matter on 15.07.2024.

  
Sdr

(Ashish Verma)  
Technical Member

  
Sdr

(Deep Chandra Joshi)  
Judicial Member

May 09, 2024